Mr. Deputy-Speaker: The question

"That this House agrees with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th April, 1958".

The motion was adopted.

Shri Jhulan Sinha: I introduce the Bill.

INSTITUTION OF CHARTERED ENGINEERS BILL*

Shri Nath Pai (Rajapur): I beg to move for leave to introduce a Bill to provide for the reconstitution of the Institution of Engineers (India).

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the reconstitution of the Institution of Engineers (India)".

The motion was adopted.

Shri Nath Pal: I introduce the Bill.

HINDU MARRIAGE (AMENDMENT) BILL*

Shri Easwara Iyer (Trivandrum): I beg to move for leave to introduce a Bill further to amend the Hindu Marriage Act, 1955.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Marriage Act, 1955".

The motion was adopted.

Shri Easwara Iyer: I introduce the Rill.

DISSOLUTION OF MUSLIM MAR-RIAGES (AMENDMENT) BILL*

Shri Easwara Iyer: I beg to move for leave to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Dissolution of Muslim Marriages Act, 1939".

The motion was adopted.

Shri Easwara Iyer: I introduce the Bill.

HINDU DISPOSITION OF PRO-PERTY BILL*

Shri Easwara Iyer: I beg to move for leave to introduce a Bill to clarify the law relating to alienation of the undivided interest of a coparcener in joint family property.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to clarify the law relating to alienation of the undivided interest of a coparcener in joint family property".

The motion was adopted.

Shri Easwara Iyer: I introduce the Bill.

HINDU SUCCESSION (AMEND-MENT) BILL+

Shri Easwara Iyer: I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

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